

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 3

CA 34/2022 in C.P. 3638/MB/2018

CORAM:

SH. K.K. VOHRA
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **01.03.2022**

NAME OF THE PARTIES: - **Union of India**
V/s
**Infrastructure Leasing & Financial Services
Ltd & Ors**

Appearance (via video-conference):

For the Petitioner : Ms. Pallavi Parmar, Advocate
For the Respondent : None present

Section 241-242 of the Companies Act, 2013

ORDER

Registry is directed to serve notice on the Respondent/(s) intimating the next date of hearing and **file Compliance Report** well before the adjourned date. List this matter on **21.04.2022**. Respondent is at liberty to file Affidavit in Reply, if any, well before the adjourned date by duly serving copy to the other side well in advance.

Sd/-

K.K. VOHRA
Member (Technical)

Vedant

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)